(f) Does not arise.

## Government servants holding posts in RWAs

- 3259. SHRI NARENDRA KUMAR KASHYAP: Will the PRIME MINISTER be pleased to state:
- (a) whether as per DoPT Guidelines entire time of Government servants should be available to Government;
- (b) whether in contravention of Rules, numerous Government servants of DIZ Areas are holding elected post in different Residents Welfare Association or Societies etc. without seeking prior permission of Government;
  - (c) if so, the details thereof for last two years;
  - (d) the details of initiatives taken to curb this menace;
- (e) the details of action taken for denying Government departments for prior permission to join these unrecognized bodies by DoPT; and
  - (f) the details of last two years?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) Yes, Sir.

- (b) and (c) Residents' Welfare Associations (RWAs) which have adopted the model constitution prescribed by DoPT and are registered Societies are recognized by DoPT for grant of financial assistance/guidance. Permission to Government servants for holding elective office in RWAs under the Conduct Rules is granted by respective Offices. No centralized data is maintained in the DoPT.
- (d) to (f) The relevant provision in the Conduct Rules were reiterated to all Ministries/Departments with copy to RWAs. They have been advised to take utmost care in granting permission to officers for holding elective office in RWAs which are not recognized by the DoPT. No data on cases where permission was denied by different offices to Government servants to join the unrecognized RWAs is maintained.

## Panel for the posts of JS/AS

3260. SHRI RAMA CHANDRA KHUNTIA: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that batches of 1983 and 1984 from the IRS (IT) and IRS (C&CE) only have been empanelled for posts of Joint Secretary and Additional Secretary under the Central Staffing Scheme;
  - (b) if so, the reasons for the delay;
- (c) the batches of the Indian Administrative Service that have been empanelled for posts of Joint Secretary and Additional Secretary under the Central Staffing Scheme;
  - (d) the reasons for such a large gap between the IAS and the Revenue Services; and

(e) the details of measures being taken by Government to remove the gap?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) The officers upto 1980 batch of Indian Revenue Service (IT) and 1983 batch of Indian Revenue Service (C&CE) have been empanelled to hold Joint Secretary/equivalent post while batches upto 1977 of IRS (IT) and IRS (C&CE) have been empanelled to hold Additional Secretary/equivalent post at the Centre under the Central Staffing Scheme.

- (b) The process of JS level empanelment of all officers belonging to All India Services and other organized participating Group 'A' Central Services is initiated batch-wise by the Department of Personnel and Training after receipt of a proposal, complete in all respect, from the concerned Cadre Controlling Authority.
- (c) The officers of IAS upto 1990 batch have been empanelled to hold the Joint Secretary/equivalent post while those upto 1980 batch have been empanelled to hold the Additional Secretary/equivalent post at the Centre under the Central Staffing Scheme.
- (d) The process of empanelment can be taken up only after receipt of a proposal, complete in all respects, from the concerned cadre controlling authority, in this case the Department of Revenue.
- (e) The Cadre Controlling Authorities are being urged to send proposals, complete in all respects, for empanelment. The Government has also constituted experts panels of retired Secretaries and others to evaluate the suitability of officers for empanelment. This procedure is expected to effectively reduce the time taken in completion of empanelment process.

## Holding of illegal posts in RWAs

†3261. SHRI NARENDRA KUMAR KASHYAP: Will the PRIME MINISTER be pleased to state:

- (a) whether Government is aware that many Government officials of Delhi Imperial Zone (DIZ) area are consistently holding posts illegally for their own selfish motives in Residents Welfare Association, society or institution not recognized by Department of Welfare;
- (b) whether holding any post through election is violation of rule 15(2) of CCS (Conduct) Rules as per office memorandum of the department, dated 30th May, 2006;
- (c) the details of such associations, societies and institutions and Government officials associated with them; and
- (d) the details of action taken or inaction on the part of Government during last two years?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) Residents' Welfare Associations (RWAs) which have adopted the model constitution prescribed by Department of Personnel and

<sup>†</sup>Original notice of the question was received in Hindi.